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Title: Issue regarding sharing of Cauvery river water between Karnataka and Tamil Nadu.

SHRI ANANTH KUMAR (BANGALORE SOUTH): Mr. Deputy-Speaker, Sir, in the State of Karnataka, the people of Karnataka are in great distress because of the Cauvery issue. The Tamil Nadu Government is trying to restrain the Cauvery river water being released to summer crops in our own State. ...(*Interruptions*)

14.11 hrs

At this stage, Shri M. Anandan and some other hon. Members came and stood on the floor near the Table.

SHRI ANANTH KUMAR (BANGALORE SOUTH): Actually, they have filed an IA. They are trying to restrain the release of water from Kabini, Kannambady, Harangi, Hemavathi Reservoirs. Our farmers are in great distress....(*Interruptions*)

उपाध्यक्ष महोदय : केवल अनंत कुमार जी की बात रिकार्ड में जाएगी।

...(व्यवधान)*

SHRI ANANTH KUMAR: The farmers should be protected....(*Interruptions*) We have already approached the Prime Minister and we request that the PM should intervene and tell Tamil Nadu that they should not hold our share of water. (*Interruptions*) and tell the Tamil Nadu Chief Minister that it is the full right of the Karnataka State Government to utilize its portion of Cauvery river water to its areas. Actually, according to the final Award of the Cauvery River Water Authority, 192 TMC of water should be released â€!

(Interruptions) Since 2007, every year more than 250 TMC of water is flowing...(Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet tomorrow, the 30th March, 2012 at 11 a.m.

14.12 hrs

The Lok Sabha then adjourned till Eleven of the Clock

on[r13] Friday, March 30, 2012/ Chaitra 10, 1934 (Saka).

^{*} Due to continuous interruptions in the House Starred Questions could not be taken up for oral answers and therefore these Starred Questions were treated as Unstarred Questions.

^{*} Not recorded

^{*} These Reports were presented to hon. Speaker on 16 February and 01 March, 2012, respectively under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Reports under rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

* Laid on the Table and also placed in Library. See No. LT 6435/15/12. * Not recorded * Not recorded <u>*</u>…..* This part of the speech was laid on the Table. * Not recorded [r1]Followed [2]Followed by C1 Fd. By d1 [13] [r4]Cd by e1 [<u>s5</u>](Fd. by g1) [f6] ADOPTION OF GOVERNMENT SERVANT [7] REPRODUCE THE TEXT OF AMENDMENT WITH SL. NO. ON LEFT SIDE [18] INSERT THE NAME OF THE MINISTER [9] REPRODUCE THE TEXT OF AMENDMENT WITH SL. NO. ON LEFT SIDE [r10]INSERT THE NAME OF THE MINISTER [11] REPRODUCE THE TEXT OF AMENDMENT WITH SL. NO. ON LEFT SIDE [r12]INSERT THE NAME OF THE MINISTER [r13] Friday, March 10, 2000/Phalguna 20, 1921 (Saka).